


1. **O.A. No. 060/00390/14**

V.K. Jain Vs. U.O.I. & Others

07.05.2014

Present: Mr. Sanjay Guevera, proxy counsel for the applicant

1. Heard.
2. The present O.A. is not directed against an order but has been filed only on an apprehension that the transfer order of the applicant from Ajmer to Chandigarh may be cancelled.
3. Since no Writ lies against apprehension, we are not inclined to entertain the present O.A.
4. Accordingly, the O.A. is dismissed with costs of Rs.10,000/-
5. At this stage, learned counsel for the applicant requests that the applicant may be permitted to withdraw the O.A.
6. In the interests of justice, prayer is allowed.
7. The O.A. is dismissed as withdrawn accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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